

HIGH COURT OF CHHATTISGARH : BILASPUR

CIRCULAR

No. 8783 /Mediation/2018

Bilaspur, Dated : 14th September, 2018

All such District and Sessions Judges of the State where there may not be trained Mediators available, are hereby directed to request the nearby District Judge of the adjoining district for recommending / making an arrangement for the services of trained Mediator pertaining to the disputes which has arisen in the district where there is no trained Mediator which would include the use of trained Advocate Mediator.

It shall be the responsibility of the concerned District Judge to ensure that the services of trained Mediator including trained Advocate Mediators are also made available to those outline stations where there may not be trained Mediators available.

Strict compliance of this circular be ensured.

BY ORDER OF HON'BLE THE HIGH COURT

Sd/-
(Neelam Chand Sankhla)
Registrar General